

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 01
CP(CAA)107/ND/2022

IN THE MATTER OF:

D M Foods Pvt Ltd And Lapisco Distributors ... Applicant
Pvt Ltd And R R Vinimay Pvt Ltd

Under Section 230-232

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saral Sharma, Mr. Afnaan Siddiqui and
Ms. Visakha Raghuram, Advocates
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

On perusal of the petition and other documents filed by the Petitioner companies, we observe that an affidavit in compliance of Section 230(2) of the Companies Act, 2013, is not traceable.

Therefore, the Petitioner Companies is directed to file a separate affidavit of each company under Section 230(2) of the Companies Act, 2013 within one week.

List the matter on **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)